

**HIGH COURT OF KARNATAKA, BENGALURU**

May 10, 2021

**NOTIFICATION**  
**(Applicable to all the Districts)**

1. In view of the fact that Covid-19 positive cases are continued to be unabated, the government of Karnataka has issued stringent containment measures to be implemented to combat the surge of COVID -19 positive cases, by way of order No. RD 158 TNR 2020 dated 7/5/2021 with effect from 10/5/2021 to be in force till 24/5/2021. Thereby in continuation of Notification dated May 06, 2021, Hon'ble the Chief Justice is pleased to pass the following order with immediate effect till the end of summer Vacation i.e., till 22.5.22021.
2. Cases of Vacation Court shall be filed through e-filing only. E-filing can be on either using the CIS Software or by sending scanned copy to e-mail ID of respective Districts as per annexure appended to this notification.
3. All the District Courts and Trial Courts will take-up only the emergent/urgent matters/bail applications/ petitions and heard through video conferencing only. Physical hearing shall be stopped for time being till further orders.
4. Recording of statement under Sec 164 Cr.P.C shall be strictly done through video conferencing.
5. The itinerary arrangement made to any of the vacant Courts by directing the Presiding Officers of the Courts to itinerate such courts and also the itinerary arrangement made by directing the

Presiding Officers of the Courts to itinerate to the Taluks/Villages, are hereby suspended, with immediate effect and until further orders. However, as far as possible, the emergent matters pertaining to itinerary Courts/Taluks/Villages shall be heard through Video Conference.

6. The recording of evidence and final hearing matters shall be postponed for the time being.
7. The Principal District & Sessions Judges/Chief Judge shall make arrangements for issuing of certified copies at local level.
8. Canteens/any other outlets located within the court precincts, shall be kept closed until further orders.
9. Entry of Typists, Xerox operators and Notaries to the Court precincts is prohibited.
10. Email address of the Districts is annexed to this Notification.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-

(T. G. SHIVASHANKARE GOWDA)  
REGISTRAR GENERAL I/c.

**ANNEXURE**

<b>1</b>	<b>Bengaluru City</b>	ccc-blru@hck.gov.in
	<b>Court of Small Causes, Bengaluru</b>	scc-blr@hck.gov.in
	<b>Chief Metropolitan Magistrate Courts</b>	cmm-blr@hck.gov.in
	<b>Family Courts</b>	nyayadegula-blr@hck.gov.in
	<b>Mayo Hall Court</b>	cccmayohall@gmail.com
<b>2</b>	<b>Bengaluru Rural</b>	pdj-blr@hck.gov.in
<b>3</b>	<b>Bagalkot</b>	bgkpdjphfilingbgk@gmail.com
<b>4</b>	<b>Ballari</b>	filingpdjballari@gmail.com
<b>5</b>	<b>Belagavi</b>	efilingbgv@gmail.com
<b>6</b>	<b>Bidar</b>	pdj-bidar@hck.gov.in
<b>7</b>	<b>Chamarajanagara</b>	pdjchamarajanagar@karnataka.gov.in
<b>8</b>	<b>Chikkaballapura</b>	pdjcbpur@karnataka.gov.in
<b>9</b>	<b>Chikkamagaluru</b>	pdj-chikkmluru@hck.gov.in
<b>10</b>	<b>Chitradurga</b>	filingcta@gmail.com
<b>11</b>	<b>D.K. Mangaluru</b>	pdjmangaluru@karnataka.gov.in
<b>12</b>	<b>Davanagere</b>	dvg@gmail.com
<b>13</b>	<b>Dharwad</b>	filingdharwad@gmail.com
<b>14</b>	<b>Gadag</b>	pdj-gadag@hck.gov.in
<b>15</b>	<b>Hassan</b>	pdjhassan@karnataka.gov.in
<b>16</b>	<b>Haveri</b>	filinghaveri@gmail.com
<b>17</b>	<b>Kalaburagi</b>	pdjkalaburagi@karnataka.gov.in
<b>18</b>	<b>Kodagu-Madikeri</b>	pdj.kodagu@gmail.com
<b>19</b>	<b>Kolar</b>	pdjkolar.filing@gmail.com
<b>20</b>	<b>Koppal</b>	kplclosure@gmail.com
<b>21</b>	<b>Mandya</b>	pdjmandya@karnataka.gov.in
<b>22</b>	<b>Mysuru</b>	pdj-mysuru@hck.gov.in
<b>23</b>	<b>Raichur</b>	pdjraichur@karnataka.gov.in
<b>24</b>	<b>Ramanagara</b>	pdjdistrictcourtramanagara@gmail.com.
<b>25</b>	<b>Shivamogga</b>	shimogapdjclosure@gmail.com
<b>26</b>	<b>Tumakuru</b>	pdj-tumakuru@hck.gov.in
<b>27</b>	<b>Udupi</b>	pdj-udupi@hck.gov.in
<b>28</b>	<b>U.K. Karwar</b>	pdjuttarakannada@karnataka.gov.in
<b>29</b>	<b>Vijayapura</b>	pdjvjp@gmail.com
<b>30</b>	<b>Yadgiri</b>	pdj-yadgir@hck.gov.in